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(d) if the reply to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). Government have decided to establish a Pradesh Council in the Union territory of Andaman and Nicobar Islands, consisting of 21 elected members, 3 ex-officio members 2 nominated members. If no woman member is elected to the Council, one woman will be nominated. The Council will discuss and make recommendations on general policy matters concerning administration, development, planning, finance and legislation to be undertaken. From amongst the members of the Council 3 will be appointed as Counsellors, 2 from the Andaman group of Islands and 1 from the Nicobar group to assist the Administrator in the discharge of his Regulation functions. A will promulgated soon under article 240 of the Constitution to give effect this decision.

Special cell to monitor the performance of the Ministries

*308. SHRI BHISHMA NARAIN SINGH: SHRI SHRIKANT VERMA: SHRI PRANAB MUKHERJEE:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to appoint a special cell to monitor the performance of various Ministries; and
- (b) if so, what are the details in this regard?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No Sir.

(b Does not arise.

Atrocities on Harijans

*309. SHRI PANDURANG DHAR-MAJI JADHAV: Will the Minister

of HOME AFFAIRS be pleased to state:

- (a) the number of cases of atrocities committed State-wise and in Union Territories during 1978-79 against the Harijans and Nav-Buddhas; and
- (b) whether Government propose to appoint special courts to try cases of excesses on the Harijans and Nav-Buddhas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) A statement showing the number of cases of crimes under IPC committed by non-Scheduled Castes where members of Scheduled Castes were victims, as reported by the State Governments. State-wise, during the year 1978-79 is laid on the Table of the House.

(b) The Government of India has drawn the attention of the State Governments to the importance extending the fullest protection to the members of the Scheduled Castes, by providing for quick disposal of cases and punishment of offenders with deterrent rapidity. As one of the steps for putting an end to offences against Scheduled Castes, the State Governments have been requested to consider to setting up Special Courts for this category of cases expeditiously. Their attention has been drawn to the proviso which has been incorporated Section 11 (1) of the Cr. P.C. 1973, by the Cr. P. C. (Amendment) Act 1978, whereby the State Government May, after consultation the High Court, establish for local area one or more special courts to try any particular case or particular classes of cases,

Statement

According to the information received from the State Government U.T. Administrations, the number of cases

of crimes under IPC committed bу non Scheduled Caste persons, where the members of Scheduled were the victims, State-wise during the period from 1-4-1978 to 31-3-1979 is given below:-

Statement

Name of	the Sta	te 	No. of cases
Andhra Pra	idesh		103 (Upto Jan., 1979)
Assam .	•	•	1 (Upto Sept., 1978).
Bihar .	•		1454 (Except November & December 1978 and March, 1979).
Gujarat .	٠,		529
Haryana .			76 (Upto Feb., 1979)
Himachal P	radesh		76
Karnataka	•	•	421 (Upto Feb., 1979).
Kerala .	•	•	701 (Upto Feb., 1979)
Madhya Pra	adesh	•	2178 (Upto Dec., 1978)
Maharashtra	٠.		896 (Upto Jan., 1979)
Orissa .	•		117 (Upto Feb., 1979)
Punjab .	.•	•	77 (Upto Feb., 1979)
Rajasthan		•	772 (Upto Jan., 1979)
Tamil Nadu		•	33 (Except Mar. to Oct., 1978 and Feb., to Mar., 1979).
Uttar Prade	sh .		5057
West Bengal	. •		5 (Upto Oct. 1978)
Union Territo	ories:		
Dadra and N	lagar Ha	veli	ī

Note. - Information in respect of other States

and Union Territories is

NIL.

Name the of	State	No. of cases	
Delhi .	14		
Pondicherry	14	ŀ	
Total	12,5	52 5	-
*310. SHR!	of the India India I JAGJIT the Minis	uring Emergen Reserve Bank C SINGH ANA ster of HOM	of A-
the emergend lished under one Shri Mu	r it is a cy a pam the forg rari Lal (in the F	fact that during the twas puted signature Gupta, who was reserve Bank	of as

to Questions

Dhawan the then Private Secretary to the Prime Minister by one Shri Chaman Lal Kalra; (c) whether an enquiry was made

(b) whether this pamphlet was personally handed over to Shri R. K.

- to verify the antecedents of Shri Murari Lal Gupta whose signature was forged;
- (d) if so, what is the result of the enquiry:
- (e) whether it is also a fact that in another case Shri Murari Lal Gupta's signature was forged to show his support to Sunder dacoit;
- (f) whether Government had received any complaint in this matter;
- (g) if so, what are the details thereof; and
- (h) what steps Government taken to trace the people who forged these signatures?

THE MINISTER OF HOME AFF-AIRS (SHRI H. M. PATEL): (a) to (h) Information is being collected and will be laid on the Table of the House in due course.